*458. [The questioner {Shri A. G. Kulkarni) was absent. For answer vide cols. 3307-3308 infra.]

*459. [The questioner (Shri M. M. Dharia) was absent. For answer, vide col. 3308 infra.]

CASES PENDING WITH INCOME-TAX APPELLATE TRIBUNALS

*460. SHRI R. P. KHAITAN : Will the Minister of LAW be pleased to state :

(a) the number of appellant eases pending (Bench-wise) with Income-tax Appellate Tribunals;

(b) the number of cases disposed of annually during the last five years Bench-wise ;

(c) the date of the oldest cases pending ; and

(d) the number of cases heard, but

(b) the number of cases disposed of

not finally decided year-wise during these five years ?

to Questions

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI MOHAMMAD YUNUS SALEEM) : (a) and (b) A statement is placed on the Table of the House.

(c) and (d) Information is being collected and will be laid en the Table of the House.

STATEMENT

(a) On the 1st November, 1967, the number of cases pending before the Incometax Appellate Tribunal was as under :---

Bench		Number of cases pending
Bombay Benches (4)		14,767
Delhi Benches (3)		7,310
Calcutta Benches (3)		13,944
Madras Benches (2)		5,764
Allahabad Bench (1)	.,	3,248
Hyderabad Bench (1)		3,472
Patna Bench (1) .		3,824

	Bench			Number of cases disposed				
•		-	4	1962-63	1963-64	1964-65	1965-66	1966-67
-	Bombay Benches	• • •		4,349	4,164	4,518	4,615	4,527
	Delhi Benches	10 (C) • • •	•	3,871	4,012	3,581	3,413	4,373
	Calcutta Benches			2,595	2,276	1,954	2,638	3,263
•	Madras Benches	. :005	4	1,841	1 ,93 1	1,773	1,738	1,868
:	Allahabad Bench	ుగు లాగు. "హాలోలాన		1,400	1;495		1,368	1,331
	Hyderabad Bench			1,258	1,258	1,149	1,459	1,469
-	Patna Bench	ил 1* 3 т	9 U 	1,463	1,543	1,303	1,417	1,408

श्री आर॰ पी॰ खैतान : क्या मंत्री जी यह बतलायेंगे कि जब भाग (सी) में यह पूछा गया है कि ओल्डेस्ट केसेज कौन से पुराने पड़े हुए हैं, तो इसको बताने में क्यों इतनी देरी हो रही है जबकि उनके पुराने रिकार्ड होंगे, पुरानी तारीखें होंगी ? अगर उनके 2-75 R. S./67 बारे में भी नहीं बता सकते हैं तो क्रुपया इसको जरा खोल देंगे कि देर क्यों हो रही है ?

बम्बई बेंच में 14,767, कलकत्ता में 13,944 केसेज पड़े हुए हैं जब कि एक साल में 4,500 से बेशी नहीं डिसपोज आफ

होते हैं, इस तरह से करीब तीन चार वर्ष लग जाते हैं। तो इसके बारे में सरकार क्या सोच रही है ?

Oral Answers

SHRI P. GOVINDA MENON : Madam. the question is regarding the oldest case pending. There are about fifteen Benches of Income-tax Appellate Tribunals distributed in various centres. After the question was received we wrote to the Chairmen of the I.T.A.T *i.e.*, Incomet-ax Appellate Tribunals, to tell us the date of the oldest case pending. The Chairman has to address all the different Benches at the Centres and the information has not yet been received up-to-date. I have no objection to placing the information on the Table of the House.

श्री आर॰ पी॰ खैतान : मेरे दूसरे क्वेश्चन का जवाब नहीं दिया गया। ये 14,090 केसेज जो पड़ें हुए और 4,000 केसेज हो पाते हैं ...

SHRI P. GOVINDA MENON : As for part (b) of the question, the same applies. There are six or seven different Centres, and fifteen Benches.

SHRI A. D. MANI : Sir, from the statement given by the hon. Minister it is seen that in Bombay something like 14,767 cases are pending and in Calcutta some 13,944 cases are pending. Since the number of cases which are not disposed of run to thousands, may I ask the hon. Minister whether he is considering any proposal to increase the strength of these Income-tax Appellate Tribunals so that these cases may be disposed of in time ?

SHRI P. GOVINDA MENON : That question is being considered, Madam.

श्वी राजनारायण : क्या सरकार श्री ए० डी० मणि को सफायी के साथ यह बता देगी कि अदालतों में लोगों की कमी के कारण यह देर नहीं होती, यह देर होती है दिमाग की खराबी के कारण और जिनके ऊपर य बकाये हैं आय कर के, उनके संबंधों के कारण । तो मैं जानना चाहता हूं कि क्या

सरकार किन किन के ऊपर आयकर बकाया हैं, जिनके ऊपर मुकदमा चल रहा है उसकी सूची सदन के सामने प्रस्तुत करेगी ?

SHRI P. GOVINDA MENON: I have not collected that informatkn, Madam, as to who, the appellants and respondents, are in the various cases pending. Obviously the strength of the Tribunals will have to be increased in order to cope with the increasing number of cases.

SHRI K. CHANDRASEKHARAN: In view of the fact that the number of cases is increasing and in order to cope with the large number of pending cases, will the Government be pleased to consider the constituting of a Bencli of the Appellate Tribunal for each State separately ?

SHRI P. GOVINDA MENON : That is also being considered. Madam.

SHRI A. P. CHATTERJEE : Madam, in the context of this disclosure that so many thousands of cases are now pending in the different States and in view of this lag in the disposal of these cases as far as the Appellate Tribunals are concerned, will the hon. Minister say if there is something wrong with regard to the recruitment of the members of these Benches ? Will he assure the House that the persons who are recruited to these Appellate Benches are competent to deal, in an expeditious manner, with the cases that come up before them.?

SHRI P. GOVINDA MENON: Madam, I have absolutely no doubt regarding the competency of the members selected to fill these posts. This is not due to any incapacity on the part of individual members of the Tribunals that there is such a large pendency.

DEMANDS OF SUGARCANE GROWERS

*461. DR. (MRS.) MANGLADEVI TALWAR: Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have received reports that the sugarcane

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